rehabilitation sites. I have asked the State Government to examine the cases of all these families so that expeditious action can be taken- in the matter of their dispersal and rehabilitation.

*494. [The questioner (Shrimati Savitry Devi Nigam) was absent. For answer, vide col. 3185 infra.]

REPORT OF THE COIR ENQUIRY COMMITTEE

- •495. SHRI P. A. SOLOMON: Will the Minister of COMMERCE AND INDUS, THY be pleased to state:
- (a) whether the Coir Enquiry Committee has submitted its report to Government; and
- (b) if so, what is the date on which it was submitted?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) Yes, Sir.

(b) 9th December, 1958.

SHRI P. A. SOLOMON: May I know what are the main contents of the Report?

SHRI MANUBHAI SHAH: As soon as the Report is considered and the Resolution is decided upon, I shall place the Report and the Resolution on the Table of the House.

SHRI PERATH NARAYANAN NAIR: May I know when the Government expect to come to a decision on the findings and publish the Report?

SHRI MANUBHAI SHAH: It was received on 9th December and we have to send it to the States and all that. Naturally it takes a few months

VISAS GRANTED TO PAKISTANIS FOR VISITING ASSAM

•496. SHRI LILA DHAR BAROOAH: Will the PRIME MINISTER be pleased to state:

(a) what is the number of persons who were allowed to come to Assam

from Pakistan under each class of visa during the years 1956 and 1957 and up to July in the year 1958; and

(b) how many of these persons have returned to Pakistan in accordance with the terms and conditions of the visas?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). The information is detailed in the attached statement. [See Appendix XXIV, Annex, ure No. 36.]

SHRI LILA DHAR BAROOAH: May I know the different kinds of visas in use with the respective rights, privileges and period of stay allowed under each kind or class of visa?

SHRIMATI LAKSHMI MENON: All this information is available in the India-Pakistan Passport-cum-Visa Rules. If you will give me time, Sir, I shall read out the whole thing. There are many categories of visas, B, C, D, E, and F and Transit visas.

MR. CHAIRMAN: Has he been supplied with the statement?

SHRIMATI LAKSHMI MENON: No, Sir. This is the information about the different categories of visas which have been in the country since 1*48.

SHRI LILA DHAR BAROOAH: Is it a fact that many Pakistani nationals coming from Pakistan as agricultural and industrial labour to tea gardens in Cachar, Nowgong and Kamrup Districts are mixing with the Indian nationals and they have enlisted their names in the voters' list, and if the Government has no information, may I know whether they propose to make any enquiry about it?

SHRIMATI LAKSHMI MENON: For one thing, this does not arise from this question—whether these people are mixing with the local labour and things like that. I am sorry I want separate notice.

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SHRI V. K. DHAGE: Does the statement contain the numbers of the various visas?

SHRIMATI LAKSHMI MENON: Yes, Sir. The statement contains the categories of visas and the number of people who have come from Pakistan to Assam and those who have gone back from Assam to Pakistan. All that is given in the statement.

SHRI JASWANT SINGH: As regards these people who have come here with proper visas under various categories in 1956. 1957 and up to July 1958, have all of them returned according to the terms of the visas, or are they still staying in India?

SHRIMATI LAKSHMI MENON: Some of them might have stayed back, I do not know, and it is not the same people who returned because people are constantly coming and constantly going back. These visas are for a particular period of time. Suppose a person has got a visa for three months, he might go back just within two months or he might overstay or he might have his visa extended

SHRI JASWANT SINGH: In the case of these who are over-staying against the terms of the visas, have Government taken any action against them?

SHRIMATI LAKSHMI MENON: It has already been mentioned on the floor of the House that if it is brought to the notice of the Government, action is taken either to deport them or to punish them.

SHRI M. D. TUMPALLIWAR: May I know whether they are allowed to become Indian citizens?

SHRIMATI LAKSHMI MENON: That is not a relevant question-whether they are allowed to become Indan citizens. They are allowed to become Indian citizens according to the Citizenship Act.

SHRI PURNA CHANDRA SHARMA: May I know if many of these people coming with passports as industrial labourers and agricultural labour have been infiltrating throughout the length and breadth of Assam?

SHRIMATI LAKSHMI MENON: They come under different visas. There are certain categories of visas for industrial workers to come to India. Then there are multiple visas for people living in border areas to trade with India and for Indians to trade with Pakistan.

SHRI PURNA CHANDRA SHARMA: Do they not require passports?

SHRIMATI LAKSHMI MENON: They requ're visas.

SHRI V. K. DHAGE: The hon. Deputy Minister said that action is taken against persons who overstay the period of their visas.

SHRIMATI LAKSHMI MENON: If it is brought to the notice of the Government.

SHRI V. K. DHAGE: But who should bring it to the notice of the Govern, ment? Does not the Government have any machinery to find out the overstays here?

SHRIMATI LAKSHMI MENON: If the hon. Member knows the number of people involved he will find how d'fficult it is to 'have any machinery devised. For instance, in 1956 from August to December the number of people involved is 36,282.

SHRIMATI YASHODA REDDY: If they issue a passport for a certain period, do they not have some administrative check-up to see whether after that period they are still there or they have left India?

SHRIMATI LAKSHMI MENON: As far as possible, these things are there.

MR. CHAIRMAN: They are doing the best possible in the circumstances.

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SHRI V. K. DHAGE: In view of the fact that there are 36,000 people who are overstaying

MR. CHAIRMAN": Not overstaying; she is not saying they are overstaying.

SHRIMATI LAKSHMI MENON: That is the number of people who were allowed to come from Pakistan to Assam.

MEMORIAL TO MAHATMA GANDHI AT RAJGHAT, DELHI

*497. SHRI BABUBHAI M. CHINAI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

- (a) whether any estimate for the construction of a Memorial to Mahatma Gandhi at Rajghat, Delhi, has been finalised;
- (b) if so, what is the estimate and what are its details; and
- (c) whether there is any likelihood of the project being started and completed during the present Plan Period?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) Not yet, Sir. A few preliminary plans were received from the architect and after their scrutiny he is now preparing detailed plans. On their receipt, detailed estimates will be prepared.

(b) Does not arise.

(c) The work on the first phase of the project will be started during the Second Plan period, and it will take about four years to complete.

SHRI BABUBHAI M. CHINAI: May I know what time it will take to complete th's project?

SHRI ANIL K. CHANDA: As far as we can see, the project which will be carried out in two phases, will take about six years, four years for the first phase and two years for the second phase.

SHRI BABUBHAI M. CHINAI: What will be the cost altogether?

SHRI ANIL K. CHANDA: I can only give an idea—a very rough estimate— that for the first phase it was estimated originally that it would cost Rs. 25 lakhs. Now our engineers have made some pit borings and it seems that pile foundation will be necessary. So now it will require a greater amount. I think the second phase will cost about Rs. 21 lakhs

SHRI V. PRASAD RAO: May I know whether F.I.C.C.I. have given any donation for the purpose?

MR. CHAIRMAN: Order, order.

SHRI M. P. BHARGAVA: May I know whether any representations have been received against the construction of the design which has been approved by the Selection Committee'

SHRI ANIL K. CHANDA: If I might say, in a matter like this opinions will differ. There will be people who may not accept or like a particular design.

SHRI BHUPESH GUPTA: May I know the reason why so much time, namely, six years, is proposed to be taken for the completion of this particular project?

SHRI V. K. DHAGE: We have to spend Rs. 51 lakhs.

SHRI ANIL K. CHANDA: It is a big project and if I may say so, of a non-traditional manner. A b g earthern mound is to be put up all-round the Samadhi going up to a height of 17 feet and after the earth has been placed, it will require some time for settling.

SHRI DEOKINANDAN NARAYAN: When was the final design settled?

SHRI ANIL K. CHANDA: The final design was accepted by the Government: the design submitted by the architect. Mr. Bhuta. was accepted by the Government some time last year,